

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-03
New IA-1414/2021
IN
IB-623(ND)/2018

IN THE MATTER OF:

M/s. J.M Kapoor & Co.

Vs.

M/s. Novex Pvt. Ltd.

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 05.04.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Vinod Chaurasia, Mr. Ranjan Chakroborty, Advocates.

ORDER

New IA-1414/2021:-

Counsel for the Applicant/Liquidator is present and prayed *prayered to closure CA No. 483/C-III/ND/2019 as was filed for preferential transaction as all subject assets have been restored back to the CD and liquidated for the benefit of Corporate Debtor.* "In view of the prayer made, the application is allowed.

It is further submitted by the counsel for the Liquidator that the order dated 04.09.2019 reflects at Page 11 the number of CA.488/2019 filed under Section 43 of IBC whereas, the number of CA is 483/2019. Therefore, Para 2 at Page 11 of the order stands rectified by replacing CA-488/2019 with CA-483/2019.

Company Application No. 483/C-III/ND/2019 is **dismissed as withdrawn.**

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)